

F. No. J-11/2/2024-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 16th July, 2024

ORDER

The President is pleased to accept the resignation of **Shri Anand Sharma**, Senior Central Government Standing Counsel, Central Administrative Tribunal, Jaipur Bench, with effect from **01.03.2024**.

2. Hindi version of this order will follow.



(Sher Singh Dagar)
Joint Secretary & Legal Adviser

Copy (through email) to:

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary/PSO to Additional Secretary (RSV)/PSO to Additional Secretary (RM)/Sr. PPS to Additional Secretary (ARR)/Sr. PPS to JS&LA (SA)
3. Shri Rajdeepak Rastogi, ASGI, Rajasthan High Court.
4. The Registrar, Rajasthan High Court.
5. Shri Anand Sharma, Advocate.
6. Cash (LA) Section to stop retainership fee to Shri Anand Sharma, Advocate and ex-Sr. CGSC w.e.f. 01.03.2024.
7. The Pay and Accounts Office, Department of Legal Affairs, New Delhi.
8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
9. Hindi Section, Department of Legal Affairs, for translation of this order.
10. Office/spare copies.



(Kumar Gaurva)
Section Officer (Judicial)
Tel. 011-23384945
Email: judicial-dla@nic.in

F. No. J-11017/8/2021-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 15th March, 2022

ORDER

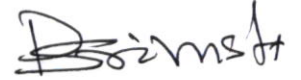
With reference to this Department's earlier Order No. J-11017/1/2017-Judicial(Part-4) dated 28.02.2019 regarding engagement of Shri Anand Sharma, Advocate as Senior Central Government Standing Counsel for the Central Administrative Tribunal, Jaipur Bench, the President is pleased to **extend** the term of Shri Anand Sharma, Senior Central Government Standing Counsel for conducting Central Government litigation before the Central Administrative Tribunal, Jaipur Bench, as shown in the table below, with effect from **28.02.2022** for a further period of three years or until further orders, whichever is earlier:

Central Administrative Tribunal, Jaipur Bench
Senior Central Government Standing Counsel

Name (Shri)	Contact Details	Enrl. No.
Anand Sharma	40/1 A, Hanuman Colony, Kartarpura, Jaipur-302006 Mob: 9414060597 Email: anandpc3@gmail.com	R/1233/1997

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.



(R.K. Srivastava)

Joint Secretary & Legal Adviser

Copy for information to:-

1. PS to MLJ/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Shri Rajdeepak Rastogi, Addl. Solicitor General of India, High Court of Rajasthan.
3. Shri Mukesh Rajpurohit, Asstt. Solicitor General of India, Rajasthan High Court at Jodhpur.
4. Shri B. S. Chhaba, Asst. Solicitor General of India, Rajasthan High Court at Jaipur.
5. The Registrar, Central Administrative Tribunal, Jaipur Bench at Jaipur, Rajasthan.
6. The Sr. CGSC as mentioned above.
7. The Cash (LA) Section w.r.t. payment of monthly retainership fee to above Sr. CGSC w.e.f. 28.02.2022.
8. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. One copy of this orders is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates'.
11. Office/Spare copies.



(L. C. Dabaria)

Assistant Legal Adviser (Judicial)

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